

NOTIFICATIONS UNDER COAL MINES
LABOUR WELFARE FUND ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947:—

(1) The Coal Mines Labour Welfare Fund (First Amendment) Rules, 1973, published in Notification No G.S.R. 504 in Gazette of India dated the 12th May, 1973.

(2) The Coal Mines Labour Welfare Fund (Fourth Amendment) Rules, 1973, published in Notification No G.S.R. 621 in Gazette of India dated the 9th June, 1973 [Placed in Library. See No LT-5364/73]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th August, 1973, agreed without any amendment to the Mysore State (Alteration of Name) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 30th July, 1973."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the

Rajya Sabha, at its sitting held on the 8th August, 1973, agreed without any amendment to the Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 30th July, 1973."

12.03 hrs

SUPPLEMENTARY DEMANDS FOR
GRANTS (RAILWAYS), 1973-74

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1973-74

12.05 hrs.

MATTER UNDER RULE 377

ATROCITIES ON HARIJANS

MR SPEAKER I have received this notice under Rule 377 about the murder of Harijans

SHRI JOYTIRMOY BOSU (Diamond Harbour): Yes, Sir.

MR SPEAKER You are very impatient

SHRI JYOTIRMOY BOSU It is true, I know my drawback

MR SPEAKER When you know it, why not suppress it? The notice under Rule 377 is to raise the matter regarding the murder of and inhuman treatment meted out to Harijans in Andhra Pradesh and Bihar I have received it in the following order:

Shri Ramavtar Shastri, Shri Bhogendra Jha and Shri Jyotirmoy Bosu. Shri Shastri.

श्री रामवतार शस्त्री (पटना) :
अध्यक्ष जी, हरिजनों पर अत्याचार का

सिलसिला पिछले कुछ दिनों से हमारे देश में जारी है। यह कम होने के बजाय दिन-प्रतिदिन बढ़ता जा रहा है। मैं इसकी हाल की घटनाओं की तरफ आपके द्वारा सरकार का ध्यान आकर्षित करना चाहता हूँ। आज के "रेडियोट" अखबार में एक समाचार छपा है—

"Hyderabad, August 8: The murder of 2 Harijans, one in Nalgonda district and the other in Warrangal district as early as June this year, which was kept a secret by police authorities in the State came to the light here today. The police officials at the district headquarters who never miss any opportunity to announce to the press Naxalite raids and their deaths in encounters, did not part with this information though the chargesheet was filed against 19 persons in connection with the two murders."

अध्यक्ष जी, आन्ध्र प्रदेश में राष्ट्रपति शासन लागू है, वहाँ की शासन व्यवस्था की देखभाल की भीषी त्वाबदेही भारत सरकार पर है और यह घटना जन में होती है जब कि आज 9 अगस्त है, आज हम हम पर विचार कर रहे हैं। इतने दिनों तक पुलिस अधिकारियों ने इस घटना को छिपा कर रखा, क्योंकि यह हरिजनों की हत्या का मामला था। इस तरीके में पुलिस व्यवहार करें—राज के सामने में, यह बहन ही रोष की बात है। मैं यह मंत्री जी से जानना चाहता हूँ—जिन अधिकारियों ने इस तरह की बात को है, यानी इस सूचना को दबा कर रखा है, क्या उनके खिलाफ आपने कोई कार्यवाही की है या आप कोई कार्यवाही करना का विचार रखते हैं, ताकि आइन्दा हम तरह की घटनाओं की सूचना सम्बन्धित सरकारों को पुलिस अधिकारी जल्द से ।

इसी तरह से बिहार की घटना है—बिहार में 10 बड़ाईदारों की हत्या पिछले

दिनों हुई है और यह सिलसिला दिन-प्रति-दिन बढ़ता ही जा रहा है। बिहार में इस सवाल को लेकर बहुत रोष है। जिन बड़ाईदारों की हत्या की गई है, उन में हरिजनों की तादाद काफ़ी है। अध्यक्ष जी, मुझे माफ़ करेंगे, इसके पीछे वहाँ के कांग्रेस के एम०एन०ए० और विधान सभा के डिप्टी स्पीकर का हाथ है, उनके खिलाफ़ पुलिस की डायरी है और बिहार की कम्यूनिस्ट पार्टी ने एक मत से प्रस्ताव पास करके मांग की है कि उनको गिरफ्तार किया जाय, लेकिन आज तक गिरफ्तार नहीं किया गया और वह अभी भी डिप्टी स्पीकर बने हुए है (अध्यक्षान) उन के खिलाफ़ कार्यवाही होनी चाहिये। यह घोषण बात है, इमलिये मेन्शन कर रहा हूँ। कोई छिपी हुई बात नहीं है।

अध्यक्ष महोदय ऐसी बात मुश्किल में डाल देती है ।

श्री राधावतार शारत्री . मैं चाहता हूँ कि दोनों घटनाओं की तरफ मंत्री जी का ध्यान जाय, वरना आप हमको इस सदन में बहस करने की इजाजत द ।

श्री बिभूति मिश्र (मांतीहारी) बिहार के डिप्टी स्पीकर का नाम लिया गया है, मैं चाहता हूँ कि उसको एक्सपोज किया जाय।

MR. SPEAKER: No reference to the Deputy-Speaker of the Bihar Assembly can be made.

SHRI BHOGENDRA JHA (Jainagar): Are you not calling me, Sir?

MR. SPEAKER: He has already raised it.

SHRI BHOGENDRA JHA: 12 persons have been murdered in my constituency, 9 of them Harijans, on 15th

[Shri Bhogendra Jha]

July The Deputy-Speaker of the Bihar Assembly organised these murders My valued colleagues have been killed

MR SPEAKER You cannot bring in the Deputy-Speaker or the Speaker off-hand It is for the State Assembly to take note of it

SHRI JYOTIRMOY BOSU Every man in the country is supposed to be equal

MR SPEAKER When you make such allegations, you must give notice.

SHRI SHYAMNANDAN MISHRA (Begusarai) The case is in the court It is *sub judice*

SHRI BHOGENDRAS JHA Will you allow a calling attention on this? Then I will not press it now

MR SPEAKER If it is a *sub-judice* matter, how can I allow it? (Interruptions) If you get excited, it is very difficult then

SHRI INDRAJIT GUPTA (Alipore) I would request you to go into the matter in your chamber and satisfy yourself The matter is very urgent

MR SPEAKER It is urgent

SHRI INDRAJIT GUPTA You satisfy yourself whether a Calling Attention Notice can be admitted

MR SPEAKER I will satisfy myself first If it is not *sub-judice* I will allow it

SHRI JYOTIRMOY BOSU Sir, I gave a notice that 200 and odd Harijan families of Madhwani village in Jhajhar district of Haryana are living in terror Their lands have been taken away We know what they have done in Monghyr The DSP led a raiding party there which had gone to the extent of raping Harijan women In Madhubans, in Bihar,

the same thing happened. What is happening in our country? The Home Minister is here He should tell us what he is doing to prevent atrocities against Harijans

I also gave a notice about the release of Pakistani prisoners of war Are they going to be kept perpetually at our cost and at the cost of our reputation before the whole world? Let the Government make a statement on it

MR SPEAKER Mr Samar Guha, I have not got any notice from you

RE HUNGER-STRIKE BY EMPLOYEES OF FOOD CORPORATION OF INDIA

SHRI SAMAR GUHA (Contd.) With your kind permission, on 28th July, under Rule 377 I raised an issue about the hunger-strike of the Food Corporation employees I also raised the matter in the meeting of the Opposition leaders with the Prime Minister After that, the Minister of Agriculture Shri Fakhruddin Ali Ahmed, told me to see him I met him and I gave him a long memorandum and also to the Prime Minister The hon Minister agreed that he would look into the matter personally He also agreed that this week he will meet the representatives of the Food Corporation employees But on the very night a large number of employees had been arrested Every day, the arrests are continuing under the DIR The food situation is very delicate and is very complicated These employees who are prepared to implement the policies of the Prime Minister and of the Government are being victimised The hon Minister agreed that he will meet their representatives These arrests should not continue Something should be done Otherwise, it will precipitate into another crisis

SOME HON MEMBERS rose—